

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.74 of 2011

(Arising out of Order-in-Appeal No.82-86/BOL/2010 dated 16.12.2010 passed by Commissioner (Appeals) of Central Excise, Kolkata)

Commissioner of Central Excise, Bolpur

Nanoor Chandidas Road, SIAN, Dist.-Birbhum, Bolpur-731204

Appellant

VERSUS

Shri Ajit Kumar Dutta

Nandanpur, Ramkrishnapur, P.O.-Mejia, Dist.-Bankura, West Bengal

Respondent

WITH

Excise Appeal No.75 of 2011

(Shri Vikash Jain)

Excise Appeal No.76 of 2011

(Shri Pankaj Lohariwal)

Excise Appeal No.77 of 2011

(Shri Ajay Gupta)

(Arising out of Order-in-Appeal No.82-86/BOL/2010 dated 16.12.2010 passed by Commissioner (Appeals) of Central Excise, Kolkata)

APPEARANCE :

Shri P.K.Ghosh, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.76455-76458/2024

DATE OF HEARING : 25.07.2024

DATE OF DECISION : 25.07.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeals in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

Excise Appeal Nos.74-77/11

2. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)

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